

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32553/2017

(Arising out of impugned final judgment and order dated 27-03-2017 in WT No. 378/2016 passed by the High Court Of Judicature at Allahabad)

M/S. DEN PRAYAG CABLE NETWORK PVT. LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.10274/2018-CONDONATION OF DELAY IN FILING SLP and IA No.10275/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.10276/2018-EXEMPTION FROM FILING O.T. and IA No.10278/2018-CONDONATION OF DELAY IN REFILING SLP)

Date : 29-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Joydeep Gupta, Sr. Adv.
 Mr. Jayant Tripathi, Adv.
 Ms. Nayantara Roy, Adv.
 Mr. Biju P Raman, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

There shall be an interim stay of the operation of the impugned order subject to payment of 50% of the entire amount due within a period of 8 weeks from today.

Tag with SLP(C) no. 10316/2012.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master